

ITEM NO.3

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.) No(s). 776/2020

(Arising out of impugned final judgment and order dated 02-09-2019 in CRR No. 993/2011 passed by the High Court Of Punjab & Haryana At Chandigarh)

NEERAJ GUPTA

Petitioner(s)

VERSUS

PARDEEP KUMAR BANSAL & ORS.

Respondent(s)

IA No. 4855/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 4856/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS
/ANNEXURES

IA No. 88814/2021 - STAY APPLICATION

IA No. 38541/2021 - STAY APPLICATION)

Date : 09-11-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Amitabh Chaturvedi, Adv.
Mr. S.S. Ray, Adv.
Mr. Sangeeth Mohan K., Adv.
Mr. Ankit Monga, Adv.
Ms. Rakhi Ray, AOR

For Respondent(s) Ms. Tarannum Cheema, Adv.
Ms. Smrithi Suresh, Adv.
Mr. Akash Singh, Adv.
Mr. Sanjay Jain, AOR

Mr. Nikhil Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 30.11.2021.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)